

SHRI JAIRAM RAMESH: Sir, have you checked whether it is Money Bill or not?

MR. DEPUTY CHAIRMAN: I will do that, if necessary.

The Armed Forces Special Powers (Amendment) Bill, 2017

SHRI HUSAIN DALWAI (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Armed Forces (Special Powers) Act, 1958 and the Armed Forces (Jammu and Kashmir) Special Powers Act, 1990.

The question was put and the motion was adopted.

SHRI HUSAIN DALWAI: Sir, I introduce the Bill.

The Indian Penal Code (Amendment) Bill, 2017

SHRI HUSAIN DALWAI (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

The question was put and the motion was adopted.

SHRI HUSAIN DALWAI: Sir, I introduce the Bill.

The Medical Termination of Pregnancy (Amendment) Bill, 2017

DR. KANWAR DEEP SINGH (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Medical Termination of Pregnancy Act, 1971.

The question was put and the motion was adopted.

DR. KANWAR DEEP SINGH: Sir, I introduce the Bill.

MESSAGE FROM LOK SABHA

**The Punjab Municipal Corporation Law (Extension to Chandigarh)
Amendment Bill, 2017**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary General, Lok Sabha:—

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 2017, as passed by Lok Sabha at its sitting held on the 3rd August, 2017.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”